

অসম



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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃদ্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং ২০৪ দিনশুৰ, শুক্ৰবাৰ, ২৩ নবেম্বৰ, ১৯৯০, ২ অগ্ৰায়ণ, ১৯১২ (শক)
No. 204 Dispur, Friday, 23rd November, 1990, 2nd Agrabayana
1912 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT LEGISLATIVE BRANCH

NOTIFICATION

The 22nd November 1990

No. LGL. 127/90/29.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. XVIII OF 1990
(Received the assent of the Governor on 21st November, 1990)
THE ASSAM PANCHAYATI RAJ (AMENDMENT)
ACT, 1990.

An
Act

to amend the Assam Panchayati Raj Act, 1986 (Assam Act XVII of 1986).

Whereas it is expedient to amend the Assam Panchayati Raj Act, 1986, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-first Year of the Republic of India as follows, namely:—

Short title
extent and
commence-
ment.

1. (1) This Act may be called the Assam Panchayati Raj (Amendment) Act, 1990.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the nineteenth day of September, 1990.

Amendment
of section 8
of Assam Act
XVII of
1986.

2. In the principal Act, in sub-section (1) of Section 8, the expression "The Representation of the Peoples Act, 1951" shall be substituted by the expression "The Representation of the People Act, 1950".

Repeal and
savings.

3. (1) The Assam Panchayati Raj (Amendment) Ordinance, 1990 (Ordinance No. V) is hereby repealed.
- (2) Notwithstanding such repeal anything done, any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the provision of the principal Act as amended by this Act.

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department